

ITEM NO.46

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32452-32453/2013

(Arising out of impugned final judgment and order dated 09-10-2013 in WPC No. 4924/2013 09-10-2013 in CMA No. 14098/2013 passed by the High Court of Delhi at New Delhi)

KALKAJI MANDIR VIKRETA SANGATHAN-II & ORS. Petitioner(s)

VERSUS

PIYUSH JOSHI & ORS. Respondent(s)

([ONLY I.A. NO. 108591/2022 IN SLP(C) No. 10688-10689 / 2022 IS LISTED UNDER THIS ITEM.])

WITH

SLP(C) No. 10688-10689/2022 (XIV)

(FOR INTERVENTION/IMPLEADMENT ON IA 108591/2022
IA No. 108591/2022 - INTERVENTION/IMPLEADMENT)

Date : 09-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Parties

Ms. Aishwarya Bhati, Sr. Adv.
Ms. Archana Patahak Dave, Adv.
Ms. Manisha Chava, Adv.
Manvendra Singh, Adv.
Ms. B.L.N. Shivani, Adv.
Mr. Abhijeet Singh, Adv.

Mr. Mukesh K. Giri, Adv.
Mr. Ankur Prakash, Adv.
Mr. Sudhir Naagar, AOR
Mr. Amod Kumar Bidhuri, Adv.
Ms. Aakriti Dhawan, Adv.
Ms. Jyoti Sharma, Adv.
Ms. Shivani Tondon, Adv.
Mr. Saquib Siddique, Adv.

Mr. Sonal Jain, AOR

Mr. Udayan Jain, Adv.
Ms. Kajal Sharma, Adv.

Mr. Vikram Singh, AOR

Ms. Sumita Hazarika, AOR

Mr. Arun K. Sinha, AOR

Mr. R.K. Bhardwaj, Adv.
Mr. Neeraj Bhardwaj, Adv.
Mr. Dheeraj Bhardwaj, Adv.
Mr. Satyendra Kumar, AOR

Ms. Binu Tamta, AOR

Mr. Rakesh Kumar-i, AOR

Respondent-in-person

Mr. P. Parmeswaran, AOR

Mr. B. Krishna Prasad, AOR

Mr. Chirag M. Shroff, AOR

Mr. Amrish Kumar, AOR
Mr. Sandeep Kumar Mahapatra, Adv.
Mrs. Vanshaja Shukla, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Saurabh Mishra, Adv.

Mr. Akarshan Bhardwaj, Adv.
Ms. Garima Anand, Adv.
Ms. Anchal Bhardwaj, Adv.
Ms. Mandavi Pandey, Adv.
Mr. Saurabh Chaudhary, Adv.
Mr. Noor Alam, Adv.
Mr. P. Soma Sundaram, AOR

Mr. Rajinder Mathur, AOR

M/S. Mitter & Mitter Co., AOR

Mr. V. Sridhar Reddy, Adv.
Mr. Vishnu Pazhanganat, Adv.
Mr. Manoj Rajpoot, Adv.
Mr. Abhijit Sengupta, AOR

Mr. K. S. Rana, AOR

Mr. Vikram Singh, AOR

Mr. Ritesh Kumar Chowdhary, AOR

Mr. Namit Saxena, AOR

Ms. Sonali Chopra, Adv.

Mr. Awnish Maithani, Adv.

Mr. Shivam Raghuwanshi, Adv.

Ms. Shiksha Ashra, Adv.

Ms. Shivani Chaudhary, Adv.

Mr. Ranjan Kumar, AOR

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Mr. Rameshwar Prasad Goyal, AOR

Mr. Narender Kumar Verma, AOR

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Mr. Hitesh Kumar Sharma, Adv.

Mr. S.K. Rajora, Adv.

Mr. Akhileshwar Jha, Adv.

Mr. E. Vinay Kumar, Adv.

Mr. Ravish Kumar Goyal, Adv.

Ms. Niharika Dwivedi, Adv.

Mr. Nitin Sharma, Adv.

Mr. Narendra Pal Sharma, Adv.

Mr. Sanjay Jain, ASG

Mr. Padmesh Mishra, Adv.

Ms. Sunita Sharma, Adv.

Vanshja Shukla, Adv.

Mr. G. S. Makkar, AOR

Mr. Lokesh Bhardwaj, Adv.

Mr. Promod Dayal, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the parties state that they have no objection to this Bench hearing the present special leave petition. The parties were informed on the last date of hearing that one of

us (Sanjiv Khanna, J.) had appeared as an advocate on behalf of one of *Baridhars* in a case of inter-se dispute relating to right to offerings.

I.A. NO. 108591/2022

We do not find any merit in the present application and hence, the same is dismissed. In fact, it is pointed out that the applicant(s) had broken the seal and locks and had re-entered the premises/property. However, at the request made by the learned counsel for the applicant(s), we grant them time to vacate the premises/property till 31.01.2023. In case, they do not vacate the premises/property by 31.01.2023, it will be open to the authorities to take action including taking police aid to get the premises/property vacated and forcibly take possession. It is stated by the learned counsel for the State and authorities that the applicants and their families will be accommodated in the temporary night shelters/*rain basera*.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)